

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 268 of 2020

In the matter of:

**Office of the Specified Officer,
Special Economic Zone, Warora.**

....Appellant

Vs.

V. Venkatachalam, Resolution Professional

....Respondent

Present:

Appellant: Mr. Gopal Jha and Mr. Gautam Singh, Advocates.

Respondent: Mr. Kumar Anurag Singh, Ms. Vandana Sehgal and Mr. Zain A. Khan and Mr. Anando Mukherjee, Advocates.

ORDER

29.05.2020: Heard learned counsel for the parties. Hearing is concluded. **Judgment Reserved.**

Shri Kumar Anurag Singh, Advocate representing Resolution Professional seeks and is permitted to file, by way of an affidavit, a copy of the approved Resolution Plan alongwith copies of the judicial record and other records viz. orders/ judgments passed by this Appellate Tribunal in appeals preferred against the same resolution plan as also his written submissions, not more than three pages, within one week.

Learned counsel for the Appellant may file the original vakalatnama as also his written submission, not more than three pages, within one week.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

am/gc